

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

24. IA 1287/2020 IA 2108/2021 IA 750/2020 IA 534/2020 IA  
730/2020in C.P. (IB)-82(MB)/2018

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2023**

**NAME OF THE PARTIES:- IA 750/2020 Seema Enterprises**  
**IA 534/2020 Pramod Hendre&Anr**  
**IA 730/2020 Vaibhav Narayan Patil**  
**IN THE MATTER OF**  
**Print House (India) Private Limited**

**Section:10of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA 1287 of 2020:-**Counsel, Mitali Bhatt appeared for the Applicant/CoC/Financial Creditor. The present Application is filed by the RP, and after approval of the Resolution Plan the CoC is pursuing this avoidance Application. Though the IA was filed in the year 2020, till date none appeared on behalf of the Respondent nor filed any reply. Let a final Court Notice be issued to the Respondent to file reply.

**Registry is directed** to issue notice to the Respondent intimating the next date of hearing and file compliance report well before the adjourned date. In addition to Court Notice, Applicant is also directed to issue notice to the Respondent intimating the next date of hearing by all available means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith proof of service of notice well before the adjourned date.

This is the last and final opportunity granted to the Respondent to file reply by serving an advance copy on the other side, well before the adjourned date failing which right to file reply shall be forfeited and the matter will be heard on merit. List this matter on **08.01.2024**.

**IA 2108 of 2021**:-Counsel, Naveli appeared for the Applicant and Counsel, Saurabh Pakale appeared for the Municipal Corporation. Counsel appearing for the Applicant seeks permission to amend the cause title as nomenclature of the company has undergone a change. Let the same be done well before the adjourned date. It has been pointed out that the pleadings in the present Application are complete. List this matter on **08.01.2024**.

**IA 750 of 2020**:-None present from either side. This matter is listed on board on several occasions, however, it is evident from the order sheet of various dates that none appeared from the side of the Applicant. It appears that the Applicant is not interested in prosecuting the matter. In view of the above conduct and continuous absence of the Applicant, we are of the considered view that the Applicant does not want to prosecute the matter any further. Accordingly, **IA 750 of 2020** is **dismissed for non-prosecution**.

**IA 534 of 2020**:-None present from either side. This matter is listed on board on several occasions, however, it is evident from the order sheet of various dates that none appeared from the side of the Applicant.

It appears that the Applicant is not interested in prosecuting the matter. In view of the above conduct and continuous absence of the Applicant, we are of the considered view that the Applicant does not want to prosecute the matter any further. Accordingly, **IA 534 of 2020** is **dismissed for non-prosecution**.

**IA 730 of 2020:-**None present from either side. This matter is listed on board on several occasions, however, it is evident from the order sheet of various dates that none appeared from the side of the Applicant. It appears that the Applicant is not interested in prosecuting the matter. In view of the above conduct and continuous absence of the Applicant, we are of the considered view that the Applicant does not want to prosecute the matter any further. Accordingly, **IA 730 of 2020** is **dismissed for non-prosecution**.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**